

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-503**  
IB-355/ND/2021  
IA/4964/2022

**IN THE MATTER OF:**

Vintage Footwear Pvt. Ltd.

**....Applicant**

**Vs.**

I World Business Solutions Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 16.01.2023**

**CORAM:**

**SHRI P.S.N PRASAD,  
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Rajiv Malik, Adv.

For the Respondent : Mr. Rajat Srivastava, Mr. Anuj Dhall

**ORDER**

Heard the submissions made by Ld. Counsel for the Financial Creditor as well as Ld. Counsel for the Corporate Debtor. Mr. Rajat Shrivastava, Adv. has appeared on behalf of the Corporate Debtor and submitted that he is taking steps to file his Vakalatnama today and prayed for grant of time as he has to get familiarized with the matter and also have to collect the case papers from the previous counsel. Time prayed for is granted and it is made clear that no further adjournment will be granted for any reason whatsoever. Ld. Counsels are directed to be in readiness to argue the matter before this Tribunal. List the matter on **06.02.2023**.

**S/d-**  
**(DR. BINOD KUMAR SINHA)**  
**MEMBER (T)**

**S/d-**  
**(P.S.N PRASAD)**  
**MEMBER (J)**